

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 608(ND)/2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018.

NAME OF THE COMPANY: Ms. Mamatha Vs. AMB Infrabuild (P) Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Chayan Sarkar and Mr. Bipul Kedia, Advocates		
	For the Respondent:	Mr. Neeraj Jain, Mr. Anupam Mishra and Mr. Gautam Singh, Advocates		

ORDER

Reply is stated to have been filed.

Ld. Counsel for the Petitioner shall satisfy this bench about the maintainability of the petition. Various objections have been raised, most significantly, one of them being that the alleged financial creditor has filed initiation of the Resolution Process against two Corporate Debtors.

Ld. Counsel for the Petitioner prays for some time to address his arguments.

To come up on 8th February, 2018.



(Deepa Krishan)
Member (T)



(Ina Malhotra)
Member (J)